



2026:DHC:8167



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010451752026

+ **OMP (ENF.) (COMM.) 201/2026, EX.APPL.(OS) 1363/2026,
EX.APPL.(OS) 1364/2026**

PRASHANT MEHTA

.....Decree Holder

Through: **Dr. Amit George, Adv.**

versus

VIVEK KHUSHALANI AND ANR

.....Judgement Debtors

Through: **Mr. Arjun Syal and Mr. Sahib
Kochhar, Adv.**

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

22.09.2026

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1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition, with liberty to file it again as and when situation arises.

2. Leave and liberty as aforesaid, is granted.

3. The petition is, accordingly, dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 22, 2026/gunn